

ITEM NO.42

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).35/2026

SAKHARAM SHAHU JADHAV

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No. 7552/2026 - EXEMPTION FROM FILING O.T., IA No. 7551/2026 - STAY APPLICATION)

Date : 12-01-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) : Mr. V. Giri, Sr. Adv.
Mr. Prashant Shrikant Kenjale, AOR
Ms. Srishty Pandey, Adv.
Ms. Damini Viswakarma, Adv.
Mr. B Dhananjay, Adv.
Ms. Damini Viswakarma, Adv.

For Respondent(s) : Mr. Balbir Singh, Sr. Adv.
Mr. Amol N. Suryawanshi, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. Mr. Amol N. Suryawanshi, AOR accepts notice on behalf of respondent no.3-State Election Commission.
3. Dasti, in addition, is permitted.
4. Tag with SLP(C) No.19756/2021.
5. The ensuing elections will be subject to outcome of the pending proceedings.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR